

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CIVIL) Diary No. 42051/2022

[Arising out of impugned final judgment and order dated 16-02-2018 in WC No. 43195/2015 21-03-2022 in CMRA No. 319/2021 passed by the High Court of Judicature at Allahabad]

NEW OKHLA INDUSTRIAL DEVELOPMENT AUTHORITY & ORS. Petitioner(s)

VERSUS

M/S BRIGHT INFRACON PVT. LTD & ORS.

Respondent(s)

(IA No. 20933/2023 - CONDONATION OF DELAY IN FILING IA No. 20934/2023 - CONDONATION OF DELAY IN REFILING / CURING THE DEFECTS IA No. 20935/2023 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT IA No. 24267/2023 - EXEMPTION FROM FILING O.T. IA No. 20936/2023 - EXEMPTION FROM FILING O.T. IA No. 24261/2023 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES

WITH

Diary No(s). 41826/2022 (XI)

(IA No. 16373/2023 - CONDONATION OF DELAY IN FILING IA No. 16374/2023 - CONDONATION OF DELAY IN REFILING / CURING THE DEFECTS IA No. 16375/2023 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT IA No. 24250/2023 - EXEMPTION FROM FILING O.T. IA No. 16376/2023 - EXEMPTION FROM FILING O.T. IA No. 24248/2023 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date : 21-01-2025 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE HRISHIKESH ROY
HON'BLE MR. JUSTICE S.V.N. BHATTI

For Petitioner(s):

Mr. Anil Kaushik, Sr. Adv.
Mr. Rajat Rana, Adv.
Mr. Mayank Gautam, Adv.
Mr. Vishal Bansal, Adv.
Ms. Arunima Dwivedi, AOR

For Respondent(s): Mr. Jetendra Singh, Adv.
Mr. Vijendra Kumar Kaushik, Adv.
Ms. Deepti Singh, Adv.
Mr. Vedant, Adv.
Ms. Manju Jetley, AOR

UPON hearing the counsel the Court made the following
O R D E R

Learned counsel appearing on behalf of the petitioners submits that the rejoinder affidavit has been filed yesterday, but the same is not placed on record.

The Registry is directed to do the needful.

List after four weeks.

(MANISH ISSRANI)
AR-CUM-PS

(KAMLESH RAWAT)
ASSISTANT REGISTRAR